



ITEM NO.27

COURT NO.5

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 3390-3391/2022

(Arising out of impugned final judgment and order dated 18-12-2020 in CRLA No. 8378/2008 18-12-2020 in CRLA No. 7517/2008 passed by the High Court of Judicature at Allahabad)

KESHAV SINGH @ KESHO ETC.**Petitioner(s)****VERSUS****THE STATE OF UTTAR PRADESH****Respondent(s)**

(FOR ADMISSION and I.R. and IA No.53341/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.53339/2022-EXEMPTION FROM FILING O.T. and IA No.53342/2022-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

IA No. 53341/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 53339/2022 - EXEMPTION FROM FILING O.T.

IA No. 53342/2022 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 29-07-2022 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S. ABDUL NAZEER

HON'BLE MR. JUSTICE J.K. MAHESHWARI

For Petitioner(s) **Mr. Mohd. Irshad Hanif, AOR**
 Mr. Aarif Ali, Adv.
 Mr. Mujahid Ahmad, Adv.
 Mr. Pankaj Tiwari, Adv.
 Mr. Rizwan Ahmad, Adv.
 Mr. Mohit Kumar, Adv.
 Mr. Amar Kumar Raizada, Adv.

For Respondent(s) **Mr. Vishnu Shankar Jain, AOR**

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

It is not disputed that the appellants have been in custody for about 20 years.

Having regard to the facts and circumstances of the case, we deem it proper to release the appellants on bail. Therefore, we direct the release of the appellants on bail subject to the conditions to be imposed by the trial court.

The respondent-State is directed to consider the case of appellant for remission in accordance with law.

(NEELAM GULATI)
ASTT. REGISTRAR-cum-PS

(KAMLESH RAWAT)
COURT MASTER (NSH)